

3
7
Central Administrative Tribunal
Cuttack Bench, Cuttack

Original Application No. 316 of 1992

Date of decision: 28.7.92

R.N.Jena and another : Applicant

Versus

Union of India and others Respondents

For the applicants : M/s S.K.Das, S.B.Jena, Advocates

For the Respondents :

....

CORAM:

THE HONOURABLE MR. K.P.ACHARYA, VICE CHAIRMAN

...

1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not?
3. Whether ~~the~~ His Lordship wish to see the judgment? Yes.

...

JUDGMENT

K.P.ACHARYA, V.C.

In this application under section 19 of the

Administrative Tribunals Act, 1985 Shri R.N.Jena and Shri

Akikur Rahiman pray for a direction to the Opposite Parties
2 and 3 to allot a type II quarters in favour of the Petitioners.

2. Mr. A.B.Jena learned counsel appearing for the Petitioners submitted on the basis of a memo filed by both with the petitioners that they do not want to proceed with this case any further and they may be allowed to withdraw the case. The Petitioners are allowed to withdraw the case and it is accordingly disposed of. The interim order passed on 15.7.92 stands automatically vacated.

Lezard *DP*
28/7/92
VICE CHAIRMAN

Central Administrative Tribunal
Cuttack Bench/28.7.92/K.Mohanty

